

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 977/GT/2025

Subject : Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29, in respect of Dhauliganga Power Station (280 MW).

Petitioner : NHPC Limited

Respondent(s) : Punjab State Power Corporation Limited & 12 Others

Date of hearing : **27.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashutosh K. Srivastava, Advocate, NTPC
Shri Aashwyn Sing, Advocate, NTPC
Shri Aditya Garg, Advocate, NTPC
Shri Savyasachi Saumitra, Advocate, UPPCL
Shri Rohan Andrew Naik, Advocate, UPPCL
Shri Kaustub Narendran, Advocate, UPPCL
Shri Adarsh Tripathi, Advocate, BRPL and BYPL

Record of Proceedings

The matter was called out for hearing through virtual mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the Petition has been filed for truing up of tariff for the tariff period 2019-24 and determination of tariff for the tariff period 2024-29 in respect of Dhauliganga Power Station (280 MW).
3. The learned counsel for the Respondents, BRPL and BYPL, sought time to file their reply to the Petition.
4. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondents, on or before **21.9.2026**:

2019-24 Tariff Period

- a. *In case of additional capital expenditure against 'Temp calibrator of RTD and DTD' claimed under 25(2)(c), provide a certificate of obsolescence for the existing asset by the OEM or in the absence of the same, a certificate from the competent authority regarding the obsolescence of the equipment.*
- b. *For additional capital expenditure claimed against "door frame and metal detector (DFMD)" in Form-9A (2019-20), the CISF letter doesn't mention the requirement of a metal detector. Submit the relevant CISF letter with the requirement for the item clearly outlined in the letter.*



- c. *The Petitioner has claimed an expenditure of Rs. 10.74 lakh towards “Radar Type Water Level Monitoring System with Data Logger with Remote Monitoring” under Regulation 26(1)(b) in Form-9A (2020-21) and has attached the CEA SOP on EWS dated 2024, whereas the expenditure was incurred in 2020-21. Submit the relevant change-in-law order or notification contemporary to the time when the expenditure was incurred.*
- d. *For the additional capital expenditure claimed under regulation 26(1)(d) against construction of toilet and permanent restroom (Form-9A 2021-22), the Petitioner has submitted the letter from the civil department of NHPC. Submit relevant advice/direction from appropriate Indian Government Instrumentality or statutory authorities specifying the need for the Additional Capital Expenditure item.*
- e. *Submit supporting documents for the items claimed under Regulation 26(1) in Form 9A.*
- f. *With respect to items claimed under Regulation 26(1)(b), provide the supporting documents under the provisions of the 2024 Tariff Regulations.*
- g. *Submit the detailed break up of security expenses claimed, particularly towards ‘plant’ and ‘other than plant’, along with the supporting documents, including bills, and security assessments made and manpower deployed thereof, in terms of Regulation 35(1)(6) of the 2019 Tariff Regulations.*

2024-29 Tariff Period

- h. *In case of Additional Capital Expenditure proposed under 25(2)(c), submit a certificate of obsolescence for the existing asset by the OEM or, in the absence of the same, a certificate from the competent authority regarding the obsolescence of the equipment.*
- i. *With respect to items claimed under Regulation 26(1)(d), provide supporting documents under the provisions of the 2024 Tariff Regulations for each item.*
- j. *Submit revised Form-9B(i), updated with details of all the assets claimed under Regulation 25(2)(a) and Regulation 25(2)(c) of the 2024 Tariff Regulations.*

5. The Respondents are permitted to file their respective replies to the Petition as well as the additional information submitted by the Petitioner, on or before, **28.9.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **5.10.2026**. The parties shall ensure completion of pleadings within the due dates.

6. The Petition shall be listed for hearing on **27.10.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

